

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
SHRADDHA HEALTH AND FITNESS PRIVATE LIMITED**

RELEVANT PARTICULAR	
1.	Name of corporate debtor Shraddha Health And Fitness Private Limited
2.	Date of incorporation of corporate debtor 14.12.2012
3.	Authority under which corporate debtor is incorporated / registered ROC – Patna
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor U74140BR2012PTC019655
5.	Address of the registered office and principal office (if any) of corporate debtor Registered Office: H/O Mrs. Vidyawati Sinha Road, 6 Rajendra Nagar Patna, BR 800016, India. Principal Office : Plot No- 749, 750,751,752, Kadru, P.S Doranda, Thana 208, Doranda, Municipal Holding- 55 Ward-26, District Ranchi, Jharkhand.
6.	Insolvency commencement date in respect of corporate debtor 28.10.2022
7.	Estimated date of closure of insolvency resolution process 26.04.2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional Mr. Yogesh Gupta IBBI/IPA-001/IP-P00349/2017-18/10650
9.	Address and e-mail of the interim resolution professional, as registered with the Board Address: S Jaykishan, Chartered Accountants Suit No.2D, 2E, 2nd floor, 12, Ho Chi Minh Sarani,Kolkata – 700071, West Bengal, India E-mail ID: yogeshgupta31@rediffmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional Address: S Jaykishan, Chartered Accountants Suit No.2D, 2E, 2nd floor, 12, Ho Chi Minh Sarani,Kolkata – 700071, West Bengal, India E-mail ID: yogeshgupta31@rediffmail.com : Cirp.shraddha@gmail.com
11.	Last date for submission of claims 11.11.2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional Not Applicable as per Information available with IRP
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) Not Applicable as per Information available with IRP
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at: Web link: https://www.ibbi.gov.in/home/downloads



Notice is hereby given that the National Company Law Tribunal Kolkata Bench has ordered the commencement of a corporate insolvency resolution process of the **SHRADDHA HEALTH AND FITNESS PRIVATE LIMITED** on 28.10.2022.

The creditors of **SHRADDHA HEALTH AND FITNESS PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before 11.11.2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.- this clause is not applicable at present.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 30.10.2022
Place: Kolkata



Mr. Yogesh Gupta
Interim Resolution Professional
IBBI/IPA-001/IP-P00349/2017-18/10650